Rules Committee Report

ing certain amendments to Notification Nos. 61/86-CE, and 69/86-EC, dated the 10th February, 1986 so as to modify the heading Nos. of Central Excise Tariff eligible for duty concessions and to remove certain difficulties relating to availment of exemption on copper winding wire.

(vi) G.S.R. 412 (E) published in Gazette of India dated the 31st March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 175/86 -CE, dated the 1st March. 1986 so as to enlarge the coverage of items covered therein and extending the validity of the Notification upto 31st March, 1990. [Placed in Library See No. LT-7816/89]

12.12 1/2 hrs.

## **RULES COMMITTEE**

## **Second Report**

[English]

PROF. N.G. RANGA (Guntur): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

12.13 hrs.

## **COMMITTEE ON PETITIONS**

## **Eighth Report**

[English]

SHRI BALASAHEB VIKHE PATIL (Kopargaon): I beg to present the Eight Report (Hindi and English versions) of the Committee on Petitions.

12.13 1/4 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1986-87

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K.GADHVI): I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1986-87.

12.13 1/2 hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL\*

[English]

THE MINISTER OF FINANCE (SHRI S.B.CHAVAN): I beg to move for leave to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1979.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1979."

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401

Addl. Duties of VAISAKHA Excise (Goods of Spl. Importance)

VAISAKHA 12, 1911 (SAKA)

Constitution (63rd Amdt.) Bill 402

Amdt. Bill

The motion was adopted

Insurance Business (Nationalisation) Act, 1972.

SHRI S.B.CHAVAN: I introduce\*\* the Bill.

MR. DEPUTY-SPEAKER: The gues-

tion is:

12.14 hrs.

"That leave be granted to introduce a Bill further to amend the General Insurance Business (Nationalisation) Act, 1972."

ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL \*

The motion was adopted

SHRI S.B.CHAVAN: I introduce the Bill.

[English]

THE MINISTER OF FINANCE (SHRI S.B.CHAVAN): I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Good of Special Importance) Act, 1957.

12.15 hrs.

CONSTITUTION (SIXTY-THIRD AMENDMENT) BILL\*

MR. DEPUTY- SPEAKER: The question is:

[English]

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957" THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV). On behalf of Shri Buta Singh: I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The motion was adopted

SHRI S.B. CHAVAN: I introduce\*\* the Bill.

MR. DEPUTY -SPEAKER: The question is:

12.14 1/2hrs.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

GENERAL INSURANCE BUSINESS (NATIONALISATION) AMENDMENT BILL\*

The motion was adopted

[English]

THE MINISTER OF FINANCE (SHRI S.B.CHAVAN): I beg to move for leave to introduce a Bill further to amend the General

SHRI SONTOSH MOHAN DEV: I introduce the Bill.

<sup>\*\*</sup>Introduced with the recommendation of the President.

<sup>\*</sup>Published in Gazette of India Extraordinary Part II, section 2, dated 2.5.89.